

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/5092/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
Principal Judge, family Court,
Nalbari.

Dated Guwahati, the th 25 July, 2022.

Sub:- **Permission to leave station.**

Ref:- Your letter No. FC.NAL/08/2019/628 dtd. 18.07.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, from the evening of 22.07.2022, after Court hours, till the morning of 25.07.2022**, as prayed for. However, you have not been allowed to take the official vehicle out side the state of Assam. The Counsellor, Family Court, Nalbari and in her absence the Chief Judicial Magistrate, Nalbari shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-165/2014/5093-5094/A, dated , 25-07-2022

Copy to:

1. The Chief Judicial Magistrate, Nalbari.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)